

(See Rule 12)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDERS SHEET

1. Original Application No.
2. Misc Petition No.
3. Contempt Petition No.
4. Review Application No.

18/06 in O.A 161/06

Applicant(s)

Amulya Kumar Doley Jam

Respondent(s)

U.O.P. Town Sdri M. Dharmalingan
Ans.

Advocate for the Applicant(s) .. R.C. Paul

Smti. S. Roy

Advocate for the Respondent(s) ..

case Dr. J. L. Sarkar,
Rly. St. Counsel ..

Notes of the Registry	Date	Order of the Tribunal
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25.07.2006
This Contempt petition
has been filed by the
Counsel for the petitioner
W.S. 17 of the C.A.T. Set, 1995
and praying for initiation
of a Contempt proceeding
against the alleged contemnors
for non-compliance of the
order dated 29.6.2006
passed in O.A 161/2006
by this Hon'ble Tribunal.

Laid before the
Hon'ble Court for further
order.

1m

13.9.06

24.7.06
Section officer

P.D.

Pl. copy to order dated

25.7.06

NS
25.7.06

Heard Mr R.C. Paul, Learned counsel
for the applicant.

Issue simple notice to the
Respondents No. 3 and 4.

Post on 22.8.2006 25.08.2006.

Vice-Chairman

The counsel for the has prayed for
time to get instructions. The counsel
for the Respondents has submitted that
the order dated 29.6.2006 passed in O.A
No. 161/2006 has already complied with.

Post the matter on 13.9.06.

Vice-Chairman

Learned counsel for the applicant
has submitted that he wants to withdraw
the C.P. since the relief has already been granted by the respondents.
Accordingly C.P. is dismissed as
not press.

Vice-Chairman

12-
VB
steps taken
on 28/7/06.

Car

Notice & order
sent to D/Section
for issuing to
resp. nos- 1, 2 & 3.

by regd. A/D

post. D/NO-776 to 778

(as of) DT = 31/7/06.
28/7/06.

Notice duly served
on resp. no- 2.

Car

24/7/06.

23-8-06

① Service awaited
from R.No- 1 & 3.

Dry

Service report
awaited from
R.No- 1 & 3.

24/8/06

24.8.06
show cause
reply filed by the
Resp. No. 2 & 3.

St.

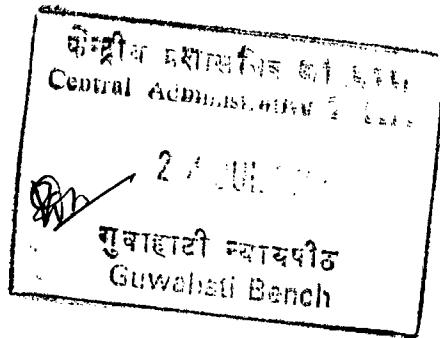
Notice duly

served on R-1.

29/8/06

14.9.06 Copy of the orders has
been sent to the D/for for taking
in care of the appeal, as well
as to the R. & their counsel & its

District: Tinsukia



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH:
GUWAHATI.

(An Application under Section 17 of the Administrative Tribunals Act, 1985)

Contempt Petition No. 18/2006

In O. A. No. 161 of 2006

In the matter of:

Sri Amulya Kumar Doley & Anr.

-Vs-

Union of India & Ors.

-And-

In the matter of:

An application under Section 17 of the Administrative Tribunals Act, 1985 praying for initiation of a Contempt Proceeding against the alleged contemnors for non-compliance of the order dated 29.06.2006 passed in O.A. No. 161 of 2006.

In the matter of:

1. Sri Amulya Kumar Doley, Son of Late Jugen Ch. Doley, Resident of Chiring Chapri, P.O. & Dist. Dibrugarh, Assam.

2. Sri Abhiram Milli, Son of Late Sonaram Milli, Resident of Hijuguri Railway Coloney, Quarter No. 44 (B), P.O., P.S. & Dist. Tinsukia, Assam.

.....Petitioners.

25
Filed by
Abhiram Milli
through - Petitioner
Rabin德拉 চান্দো পাল
24-7-2006 Advocate

2
W
M
Maligaon
Tinsukia

-VERSUS-

1. Sri M. Dhammalungan,
The General Manager (P), N.F. Railway, Maligaon,
Guwahati, Assam.
2. Sri W. K. Pradhan,
The Divisional Railway Manager (P), N.F. Railway,
Tinsukia, Assam.
3. Sri A. Narayanan,
Divisional Personnel Officer, N.F. Railway, Tinsukia,
Assam.

.....Respondents.

The humble petitions of the above named
petitioners

Most Respectfully Sheweth:

1. That the petitioners were initially appointed as Assistant Station Master in the year 1977 in the Tinsukia Division of N.F. Railway. In the year 1990 they were selected and promoted to the post of Traffic Inspectors and are continuously working to the post. On 08.03.2003, the Railway Board issued a circular merging the category of Station Masters/Assistant Station Masters/Yard Masters and Traffic Inspectors into one unified Cadre of Station Master/ Assistant Station Masters. It is mentioned in the provision 10.1 of the Circular that the staff belonging to the erstwhile three categories will be working and enjoying the benefit of the Unified Cadre of SMs/ASMs and on their posting they will retain their designation as applicable before merger.
2. That the Divisional Railway Manager (P), Tinsukia, on 13.01.2006 in implementation of the Circular dated 08.10.2003 transferred and posted the petitioners with the designation of Station Superintendent (in short SS). The petitioners made representation on 18.01.2006 to the Divisional Railway

3-29

Manager (P), Tinsukia contending that the post of Traffic Inspectors are in existence and they were selected and promoted to that post and prayed for cancellation of the order dated 13.01. 2006. The petitioners on 03.03.2006 made a reminder of the representation-dated 18.01.2006. But the petitioners did not get any response to their representation and on 31.03.2006 a detailed representation was submitted to the Chief Operations Manager, N.F.Railway, Maligaon, Guwahati.

3. That on consideration of the petitioners' representation, the Chief Operations Manager, N.F. Railway, Maligaon, Guwahati on 10.05.2006 passed an order signed by Sr. Personnel Officer (T), for General Manager (P), Maligaon canceling the order dated 13.01.2006 as the same was passed in violation of the provision of the circular dated 08.03.2003. The petitioners then informed the matter regarding the cancellation of the order dated 13.01.2006 to the Divisional Railway Manager (P), N.F. Railway, Tinsukia vide letter-dated 12.06.2006. But vide order-dated 20.06.2006, the Divisional Personnel Officer, Tinsukia, disagreed with the order-dated 10.05.2006 and asked the petitioners to carry out the order dated 13.01.2006 immediately.

4. The petitioners being aggrieved approached this Hon'ble Tribunal by filing an application challenging the order-dated 20.06.2006 in O.A. No. 161 of 2006. The Hon'ble Tribunal upon consideration of the case disposed of the application with the following observations:-

" Considering the issue involved in this case, the applicant is permitted to submit comprehensive representative before the second respondent within two weeks from today and on receipt of such representation the said authority shall consider the same along with Annexure-VI & VIII orders and harmonize the two orders with safety aspect etc. and take a decision therein keeping in mind the above observations and pass appropriate orders within two months thereafter.

The O.A. is disposed of with the above observations. In the interest of justice this Tribunal by way of interim measure directs that status quo as on 20.06.2006

Abulizam Milli

shall be maintained so far as the applicants are concerned and they will be permitted to continue on the same post till the completion of above exercise"

-Copy of the order-dated 29.06.2006 is annexed hereto and marked as Annexure-I.

5. That the petitioners beg to state that they approached the Respondent No. 1 through representation dated 04.07.2006 sent by Registered post alongwith a copy of the application made before this Hon'ble Tribunal and order dated 29.06.2006 and prayed for considering the case of the petitioners and allowed them to work in the same post of Traffic Inspectors as per interim direction of the Hon'ble Tribunal in O. A. No. 161 of 2006. The petitioners have the information that the representations is still pending.

-Copy of the representations dated 04.07.2006 alongwith the postal registration slip is annexed and marked as Annexure-II

6. That the petitioners also made a representation on 04.07.2006 to the Respondent No. 2 with a prayer to allow them to work in the same post of Traffic Inspectors as per order of this Hon'ble Tribunal. The petitioners state that inspite of the direction of the Hon'ble Tribunal, the Respondents denied to comply with the direction of the Hon'ble Tribunal and the Respondents' nos. 2 and 3 did not allow the petitioners to sign at Daily Attendance Register and verbally asking them to carry out the order dated 20.06.2006.

Further the petitioners beg to state that the Respondents Nos. 2 & 3 threatened them verbally that if they do not carry out the order dated 20.06.2006, the salary of the petitioners from the month of July, 2006 will not be paid.

-Copy of the representation dated 04.07. 2006 made to the Contemnors No. 2 is annexed and marked as Annexure III.

Abhishek Mitti

49

7. That the petitioners beg to state that the Respondent Nos. 2 & 3 are deliberately and willfully violates the interim direction of this Hon'ble Tribunal passed on 29.06.2006 in O.A. No. 161 of 2006, which amounts to contempt of Court. The petitioners beg to state that the Respondent No. 1. is liable for the acts of the Respondents No. 2 & 3 and as such all of them are made parties in the instant application. Therefore the Hon'ble Tribunal be pleased to initiate a Contempt Proceeding against the Respondents for willful violation of the Hon'ble Tribunal dated 29.06.2006 in O.A. No. 161 of 2006 and further be pleased to impose punishment upon them in accordance with law.

8. That this petition is made bonafide and in the interest of justice.

In the premises aforesaid, the Hon'ble Tribunal to consider this petition and initiate Contempt proceeding against the alleged Contemnors for willfull non-compliance of the order dated 29.06.2006 in O.A. No. 161 of 2006 and be pleased to impose punishment upon the Respondents in accordance with law and /or pass any other order or orders as Your Honour may deem fit and proper.

And for this act of kindness, the petitioners as in duty bound shall ever pray

A. S. Jain and Milli

-Affidavit-

I, Sri Abhiram Milli, aged about 5 years, Son of Late Sonaram Milli, Resident of Railway Coloney, Quarter No. 44 (B), P.O., P.S. & Dist. Dibrugarh, Assam do hereby solemnly affirm and say as follows:

1. That I am one of the petitioners in the instant case and as such acquainted with the facts and circumstances thereof. Moreover I have been authorised to swear the affidavit on behalf of the other petitioner. I am, therefore, competent to swear this affidavit.
2. That the statements made in this affidavit and in paragraphs 1 to 8 of the petition are true to my knowledge and the rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this 24th day of July, 2006 at Guwahati.

Rabinda Chandra Pan. Abhiram Milli.
Identified by. Advocate Deponent

DRAFT CHARGE

Laid down before the Hon'ble Central administrative Tribunal, Guwahati for initiating a contempt proceeding against the contemnors for willful disobedience and deliberate non-compliance of order of the Hon'ble Tribunal dated 29.06.2006 passed in O.A. No. 161 of 2006 and to impose punishment upon the alleged contemnors for willful disobedience and deliberate non-compliance of the Hon'ble Tribunal's order dated 29.06.2006.

Abhijit Gane Milli

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 260/2006

Date of Order: This, the 29th Day of June, 2006

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

1. Sri Amulya Kumar Doley,
S/o Late Jugen Chandra Doley,
Resident of Chiring Chapari
P.O. P.S. & Dist: Dibrugarh
Assam.

2. Sri Abhiram Milli,
Son of Late Sonaram Milli,
Resident of Hijuguri Railway Coloney
Quarter No. 44(B)
P.O. P.S. & Dist .Tinsukia
Assam.

.....Applicants.

By Advocates: Mr. R.C.Paul, Ms. S.Roy & Mr. S.N.Tamuli.

-Versus-

1. The Union of India
Represented by the Chairman, Railway Board
In the Department of Railways
Rail Bhawan, Baisina Road,
New Delhi -110 001.

2. The General Manager (Personal)
N.F.Railway, Maligaon,
Guwahati, Assam.

3. The Divisional Railway Manager (P)
N.F.Railway, Tinsukia,
Assam.

....Respondents.

By Dr. J.L.Sarkar, Standing Counsel for the Railways.

Certified to be true copy

Contd...2/-

Rabinda Chandra Paul
Advocate

(2)

O R D E R (ORAL)

SACHIDANANDAN, K.V., (V.C.)

The applicants were initially appointed as Assistant Station Master in the year 1977 in the Tinsukia Division of N.F.Railway. In the year 1990 they were promoted as Traffic Inspector and are continuously working as such. On 8.3.2003, it is averred that the Railway Board issued a Circular merging the category of Station Masters/Assistant Station Masters/Yard Masters and Traffic Inspectors into one Unified Cadre of Station Master/Assistant Station Master. With special reference to proviso 10.1 of the Circular it was mentioned that Staff belonging to erstwhile 3 categories will be working and enjoying the benefit of the unified cadre of SMS/AEMs and their posting they will retain their designation as applicable before merger. Vide order dated 13.1.2006 the DRM(P), Tinsukia has transferred and posted the applicants with the designation of Station Superintendent. The applicant has made representation on 18.1.2006 to the 3rd respondent contending that the post of Traffic Inspectors are in existence and they were selected to that post and prayed for cancellation of order dated 13.1.2006. Reminder was sent and further detailed representation was also submitted on 31.3.2006. On 10.5.2006 the respondent No.2 passed an order cancelling the order dated 13.1.2006 as the same was passed in violation of the provision of the Circular dated 8.3.2003. The matter regarding cancellation of the order dated

(3)

13.1.2006 was informed to the 3rd respondent, but vide order dated 20.6.2006 the said respondent is attempting to enforce the order dated 13.1.2006 for which applicants are aggrieved and have filed this O.A. seeking the following reliefs:-

- (a) The impugned order issued by the Respondent No.3 vide letter No.ES/A- 119 dated 20.6.2006 be set aside and quashed.
- (b) Direction be given to the Respondents to comply with the provision of 10.1 of the Circular dated 08.10.2003 of the Railway Board in retaining the earlier designation of the persons after the merger of their posts in one unified cadre.
- (c) Direction be given to the Respondent No.3 to carry out the order dated 10.05.2006 passed by the Respondent No.2 and allow the applicants to retain their earlier designation as Traffic Inspectors.
- (d) Any other relief or relives as this Hon'ble Tribunal may deem fit and proper.

Heard Smt. S. Roy, learned counsel for the applicant and Dr. J.L. Sarkar, learned Standing Counsel for the Railways. When the matter came up for consideration, it is specifically brought my notice to clause 10.1 of the merger circular dated 12.11.2003 whereby restructuring is proposed. The said clause is quoted herein below:-

" The category of Station Masters/Assistant Station Masters, Yارد Masters and Traffic Inspectors should be merged into one unified cadre of SM/ASM.

(4)

The recruitment and promotion pattern as prescribed for the category of SMs/ASMs should be followed in the merged cadre. In the initial stage of the merger, efforts should be made to post the employees in the categories in which they have been working. Accordingly, while the staff belonging to the erstwhile three categories will be working and enjoying the benefit of the unified cadre of SMs/ASMs. On their posting in the Yard, they will perform the duties of Yard Master retaining their designation as applicable to the category of Yard Master. Similarly, while performing the inspectional job they will retain their designation as applicable to Traffic Inspectors. But at a later stage, when they are made fully equipped to discharge all the functions hitherto being discharged by SMs/ASMs, YMs & TIs administration will have the flexibility to post a person as per the administrative requirement. While redefining the duties and functions, Railways may also review and rationalise the cadre keeping in view the administrative requirements.

Further, on consideration of the applicants' representations the COM, Maligaon has passed an order cancelling the transfer order of the applicants contained in Annexure-IV letter signed by Sr. Personnel Officer (T) for General Manager (P) , Maligaon. But vide impugned order dated 20.6.2006 the Divisional Personnel Officer, Tinsukia disagreed with the said order and decided to implement the order of transfer. It appears that the impugned order at Annexure-VIII is passed by the Divisional Personnel Officer, a lower authority than that of the Chief Operation Manager. The question of jurisdiction of passing an superceding order by lower authority is under challenge in this proceeding.

3. Shri S.Roy, learned Counsel for the applicants submits that the facts of the case being so, she will be satisfied if a direction is given to the higher authority i.e. the second respondent to consider these orders and harmonize the same with safety aspect etc. and the applicant be permitted to make comprehensive representation to the said authority which may be considered and disposed of on merit with due application of mind and communicating the same to the applicant.

Dr. J.L.Sarkar, learned Railway Standing Counsel submits that if that will suffice the ends of justice he has no objection in adopting the same exercise. This Tribunal is also of the view that such recourse will suffice the ends of justice.

4. Considering the issue involved in this case, the applicant is permitted to submit comprehensive representation before the second respondent within two weeks from today and on receipt of such representation the said authority shall consider the same along with Annexure-VI & VIII orders and harmonize these two orders with safety aspect etc. and take a decision therein keeping in mind the above observations and posts appropriate orders within two months thereafter.

The O.A. is disposed of with the above

(6)

observations. In the circumstances, there is no order as to costs. In the interest of justice this Tribunal by way of interim measure directs that status quo as on 20.6.2006 shall be maintained so far as the applicants are concerned and they will be permitted to continue on the same post till the completion of above exercise.

Sd/-

VICE CHAIRMAN

Date: 07.7.2006

TO,
 The General Manager (P)
 N.F. Railway, Maligaon,
 Guwahati-11, Assam.

Sub: - Prayer to consider the Representation in the light of the Provision of 10.1 of the Railway Board's Circular dated 08.03.2003 (12.11.2003), letter No. PC-III/2003/Misc/5 dated 18.02.2005 issued by the Railway Board and the order dated 29.06.2006 passed in O.A. No.161 of 2006 by the Hon'ble Vice Chairman, The Central Administrative Tribunal, Guwahati Bench, Guwahati

Respected Sir,

We the undersigned beg to state the following few lines for your kind consideration:

1. That Sir, We are appointed as Assistant Station Master in the Tinsukia Division of N.F. Railway. In the year 1990, we were selected and promoted to the post of Traffic Inspectors and are continuously working as such.
2. That Sir, on 08.03.2003, the Railway Board issued a circular merging the category of Station Masters/ Assistant Station Masters/ Yard Masters and Traffic Inspectors into one Unified Cadre of Station Master/Assistant Station Master.
3. That Sir, with special reference to proviso 10.1 of the aforesaid Circular, it was mentioned that Staff belonging to erstwhile 3 categories will be working and enjoying the benefit of the Unified Cadre of SMs/ASMs and their posting they will retain their designation as applicable before merger.
4. That Sir, in implementation of the aforesaid Circular, the Divisional Railway Manager (P), Tinsukia vides order-dated 13.01.2006 has transferred and posted the undersigned with the designation of Station Superintendent.
5. That Sir, we on 18.01.2006 made representation to the Divisional Railway Manager (P), Tinsukia, (Annexure-III of the O.A. NO. 161 of 2006), contending that the post of Traffic Inspectors are in existence and they were selected to that post and prayed for cancellation of the order dated 13.01.2006.
6. That Sir, thereafter, on 03.03.2006 reminder was sent (Annexure-IV of the O.A. No. 161 of 2006) and further on 31.03.2006, detailed representation was also made to the Hon'ble Chief Operations Manager, Maligaon (Annexure-V of the O.A. No. 161 of 2006).
7. That Sir, on consideration of our representation the Hon'ble Chief Operations Manager, Maligaon on 10.05.2006, passed an order No. F/283/120 pt V(T) Loose addressing to the SR DOM/TSK, signed by Sr. Personnel Officer (T) for General Manager (P), Maligaon, canceling the transfer and posting order of us as the order violated the Provision of 10.1 of the Railway Board's circular. It was mentioned in the aforesaid order that for serious safety repercussion, the transfer and posting order involving us

Certified to be true copy
 Rabinda Chandra Paul
 Advocate

are cancelled and it was further mentioned that we should be given the benefit of Cadre re-structuring in the same category in which we are working as per Para 10.1 of the Board's letter No. PC-III/2003/CRC/6. (Annexure - VI of the O.A. No. 161 of 2006).

8. That Sir, the matter regarding cancellation of the order-dated 13.01.2006 was informed to the Divisional Railway Manager, Tinsukia on 12.06.2006 (Annexure-VII of the O.A. No. 161 of 2006) but vide order No. ES/A-119 dated 20.06.2006 (Annexure-VIII of the O.A. No. 161 of 2006) the said authority in superceding the order-dated 10.05.2006, directed us to carry out the order-dated 13.01.2006 immediately. It is pertinent to mention that no copy of the order was forwarded to the authority of the Head Quarter.
9. That Sir, being aggrieved, we preferred O.A. No. 161 of 2006 challenging the order dated 20.06.2006 before the Central Administrative Tribunal, Guwahati Bench, Guwahati.
10. That Sir, we specifically brought to the notice to Clause 10.1 of the Railway Board's Circular and the order dated 10.05.2005 before the Hon'ble Tribunal and the Hon'ble Tribunal on 29.06.2006, after hearing the counsel of both the parties directed us to make comprehensive representation to you. It was further directed on such representation, our grievance is to be considered in the light of Clause 10.1 of the aforesaid Circular and from the angle of safety aspect. In the interim it is permitted us to continue our service on the same post of Traffic Inspectors. (A copy of the order-dated 29.06.2006 is annexed herewith).
11. That Sir, in the premises aforesaid, it is therefore prayed that Your Honour would be kind enough to consider our case in the light of Clause 10.1 of aforesaid Circular of the Railway Board and from the angle of safety aspect and letter No. PC-III/2003/MISC/5 dated 18.02.2005 issued by the Railway Board, otherwise we would suffer irreparable loss and injury. It is further prayed that in the mean time, allow us to continue our service with the designation of Traffic Inspectors.
12. That Sir, for this act of kindness we are as in duty bound and shall ever pray.

Thanking You

Your's faithfully

Amulya Kumar Doley
(Sri Amulya Kumar Doley)
Traffic Inspector at Tinsukia.

Abhiram Milli
(Sri Abhiram Milli). MJS
Traffic Inspector, ~~Tinsukia~~ at Tinsukia.

Enclo: Copy of the O.A. No. 161 of 2006
Copy of the Order dated 29.06.2006.

NOT INSURED RD		क्रमांक
इक टिकटों का पूर्ण	of Stamps affixed	Rs. 80/-
प्रमाणित करने वाले का नाम		Signature of Receiving Officer
का नाम		मालिगाँव - ग्राम
देता का नाम		पालिकारी अधिकारी के नाम
देता का नाम		Signature of Receiving Officer

No. 11966

Signature of Receiving Officer

To,
The Divisional Railway Manager,
Tinsukia Division, N.F.Railway,

Date: 04.7.2006

Sub: Prayer to allow the undersigned to continue their service in the post of Traffic Inspectors by virtue of the Order dated 29.06.2006 passed in O.A. No. 161 of 2006 by the Hon'ble Vice Chairman, the Central Administrative Tribunal, Guwahati Bench, Guwahati.

Sir,

Please find herewith the copy of the order-dated 29.06.2006 passed by the Central Administrative Tribunal, Guwahati Bench, Guwahati, which is self explanatory in nature.

We therefore by virtue of the aforesaid order, request you to allow us to continue our service in the post of Traffic Inspectors.

And for this act of kindness, we are as in duty bound and shall ever pray.

Thanking You.

Yours faithfully,

Amulya Kumar Doley
(Sri Amulya Kumar Doley)
Traffic Inspector at Tinsukia.

Abhiram Milli
(Sri Abhiram Milli)
Traffic Inspector, ^{MGN} at Tinsukia.

Copy to:
The General Manager (P)
N.F.Railway, Maligaon,
Guwahati-11, Assam.

*4/07/06
O/c*

*Certified to be true copy
Rabindra Chandra Paul
Advocate*

24 AUG 2006

मुख्याधीश व्यायामी
Guwahati Bench

5
नियमित ब्रिफिंग
मुख्याधीश व्यायामी
डिविजनल रिप्रेसेंटेव
N.F.Riy. Manager
Divisional Riy. Manager
Guwahati Bench
24/08/06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

C.P. No. 18 of 2006

O.A No. 161 of 2006

Shri Amulya Kumar Doley & Ors

-Vs-

Union of India & Ors.

IN THE MATTER OF

Show-Cause reply filed by the

Respondent No. 2.

- 1) That a copy of the C.P. has been served on the respondent and the respondent has gone through the copy of the C.P. filed by the applicant and has understood the contents thereof.
- 2) That save and except the statements which are specifically admitted herein below, other statements made in the C.P. are categorically denied. Further the statements which are not borne on records are also denied and the applicant is put to the strictest proof thereof.
- 3) Hon'ble Tribunal vide their order dt. 29-6-06 disposed of the application with the direction to the applicant to submit a comprehensive representation before the 2nd respondent within two weeks from the date of judgement/order and on receipt of such representation the said authority shall consider the same along with

Contd...P/2..annexure..

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annexure-VI & VIII to OA and harmonise these two orders with safety aspect etc. and take a decision therein keeping in mind the above observation and passed appropriate order within two months thereafter.

Hon'ble Tribunal also directed the respondents that in the interest of justice these Tribunal by way of interim measure directs that status quo as on 20-6-2006 shall be maintained so far as the applicants are concerned and they will be permitted to continue on the same post till the compliance of the Hon'ble CAT's order dt. 29-6-2006 in OA No.161/06.

4) To honour the Hon'ble Tribunal's above order the respondents maintained status quo so far the applicants are concerned. They were permitted to continue on the same post as it is evident from the records. The applicants are working as TI. As their works are inspectorial in nature they need not to sign in daily attendance register. They have to submit their master roll for their salary. They were paid the salary through regular salary bill upto June' 2006. As the incumbents against the posts, the applicants were held/had been joined, the applicants were paid their salary for the month of July' 2006 through supplementary Regular Salary bill. Hence as per Hon'ble Tribunal's order dt. 29-6-06, status quo as on 20-6-06 have been maintained so far as the applicants are concerned and they are permitted to continue on the same post as TI. As such the allegation leveled against the contemners are totally baseless and same are not correct at all. It is stated that the applicants only with the sole purpose to make out a case suppress the material facts before this Hon'ble Tribunal with an ulterior motive and as such appropriate suo-moto proceeding is required to be initiated against the applicants and to punish them severely while dismissing the present contempt petition.

Contd...P/3.. 5..

67

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5) That the respondent begs to state that there is no intension on his part to violate any direction passed by the Hon'ble Court and he places an unconditional apology for the act done by him unknowingly if any with an assurance not to repeat the same in future.

AFFIDAVIT

I Shri Widyoot Kumar Pradhan aged about 52 years, resident of Tinsukia in the Dist. of Tinsukia (Assam) do hereby solemnly affirm and state as follows.

1. That I am the, Divisional Railway Manager under N.F. Railway, Tinsukia Division, Tinsukia, Assam and as such well acquainted with the facts and circumstances with the case and also competent to swear this affidavit.
2. That the statement made in this affidavit and in the accompanying petition in paragraphs 4 to 5 and 4 are true to my knowledge and the statements made in paragraphs 4 are matters of records and rests are my humble submissions before the Hon'ble Tribunal.

And I sign the affidavit on this the 20 Aug day of 2006.

DEPONENT

Identified by

Uma Datta
Advocate's clerk.

Widyoot Kumar Pradhan

I am the Divisional Rly. Manager
N.F. Rly. Tinsukia

Solemnly affirmed
and declared before
me on the 20th August 2006.

S. Datta
Advocate
20/8/06

64
H
Salary in favour of Shri A.K.Doley TI/TSK and Shri A.R.Milli TI/MJN at TSK for the month of July/2006 has already been drawn and passed under BR.No.221 dated 08-08-06 bearing A.B.No.51000816 dated 09-08-06 and Co 7 No.500611 dated 09-08-06 For Rs.12,735/- AND Rs. 11,994/- respectively.



17/8/06

(N.K.Sutradhar)

APO/II/TSK.

For Divl.Railway Manager(P)

N.F.Railway, Tinsukia

To DR. M. C. MCK.
N.Y. City.

Mustere Roll

52194

Master Roll of Shri Abhilash Milli

Wage period from 8th June to 7th July 2006

① Dr. No. 44/B at NTSK Rhy colony is my occupation.
② I was in sick bed 26-6-06 to 11-7-06 ride Dr. A. Sardolia M.S. M.Ch (Uro)
Dibrugarh, dt - 29-6-06 attached here with this.

Arrested
Ranil 21/8/06
SINGH, RANIL रणिल
" Person
• रेलवे, टिसुकिया
R. F. Railway, Tissukia

Abbie Raw Mills
Postmaster at office
1908-1909

6

Attendance Particular of Ananya Kumar Doley TTSR w/e 08.6.06 to
07.7.2006

NAME :- Ananya Kumar Doley

SN 93

Design :- Traffic Inspector / Tinsukia

Rate of Pay :- 9025/-

SPD Pay :- 150/-

SRPF no :- 03033338..

Bank A/C no - Dibrugarh :- 011900058701
SBBI

08/6	09/6	10/6	11/6	12/6	13/6	14/6	15/6	16/6	17/6	18/6	19/6	20/6	21/6	22/6	23/6	24/6	25/6	26/6	27/6	28/6	29/6	30/6	01/7	02/7	03/7	04/7	05/7	06/7	07/7
P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	ZRTI	ZRTI	ZRTI	ZRTI	ZRTI

1. Dr no - TII/2 at TTSR is under my occupation.

2. From 03.7.2006 to 07.7.01 at ZRTI/APD for Refresher Course

Attested vide T/41-ORG/MPF dt 28.6.06

21/8/06
Person in charge
R. F. Railway, Tinsukia

Ananya Kumar Doley
Signature — TII/TTSR

6

To
✓ DR MPP TOR
N.F. Rly.

8-8-06

SN/104

51

Muster Roll

Muster Roll of Shri. Abhilam Milli.

Wage period from 8th July to 7th ¹¹ _{st} 2006.

Name & Designation	Pay & S.F. No	08-7-06	09-7-06	10-7-06	11-7-06	12-7-06	13-7-06	14-7-06	15-7-06	16-7-06	17-7-06	18-7-06	19-7-06	20-7-06	21-7-06	22-7-06	23-7-06	24-7-06	25-7-06	26-7-06	27-7-06	28-7-06	29-7-06	30-7-06	31-7-06	01-8-06	02-8-06	03-8-06	04-8-06	05-8-06	06-8-06	07-8-06	08-8-06
Shri. Abhilam Milli T.S.M.J.Wat.TSK	Rs. 902.5/- 040668303 =N.C=	S	S	S	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	

① Dr. No. 44/B Type II at N.M. is my Occupation.

(2) I was sick def. 26-6-06 to 10-7-06 under Private Doctor and treatment and applied to Dr. Dony Rly for D.F.C on 11-7-06 (application of 11-7-06 and Doctor certificate attached here with this) but did not issue D.F.C. memo to Rly Doctor so, I could not ~~submit~~ submit D.F.C. fit certificate issued by Rly Doctor and attached P.P.M.C from Private Doctor along with this and joined on 11-7-06 at my Muster Roll.

Attested
21/8/06 A.R. Milli
T.S.M.J.Wat.TSK
8-8-06
Fished Person
B. R. Railway, Tinsukia

9

SN/105

Attendance Particular of A.K. Doley T/TSK from 08.7.2006 to 07.8.2006 (08.7.2006 to 07.8.06)

Name: - ANULYA KUMAR DOLEY.

8.8.06

SN/105

Desg: - T/TSK.

Rate of Pay: - 9025/-

Sp. Pay: - 150/-

Bank A/c No = 01190005870.

SBI Dibrugarh.

SRP No = 03033338.

July/2006 \longleftrightarrow August/2006

08/7	09/7	10/7	11/7	12/7	13/7	14/7	15/7	16/7	17/7	18/7	19/7	20/7	21/7	22/7	23/7	24/7	25/7	26/7	27/7	28/7	29/7	30/7	31/7	01/8	02/8	03/8	04/8	05/8	06/8	07/8
P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	

(1) Sr. No - 111/2 at TSK is under my occupation.

(2) From 05.7.06 to 11.7.06 at ZRTI/APDJ for Refresher Course Training vide Dlm(0)/TSK's No T/41-09/2006
dt. 28.6.2006.

Attested
Anulya Kumar Doley
Date: 28.6.2006

Attested
Anulya Kumar Doley
Date: 28.6.2006
by
Pankaj
Railway, TSK

Forwarded to DRM(P) TSK for N/A Please.

Anulya Kumar Doley
Signature ——————
68

9
Bank Code : 00123 Account No : 01190045301 Gross Pay : 14932 Total Deduction : 3937 NetPay : 10995
Scalecode : 06500-10500 Next Increment Date : ****-***-*** Date of Retirement : 30-APR-2012 This is a test Payslip

SR. DOM/TSK : TSK Bill For: JUN 2006 QU: 00004 BU: 04504 SEC:*** SL. No: 12 Page No: 5 RPage: 60

DEPT: 020 Empno: 04066893 Empname: A R MILLI F/H: S R MILLI Desig: TI R/Pay: 9025 DAYS: Pd=30.0 Unpd=0.0

Pays.....	Rs Allowance	Rs Allowance	Rs Recovery	Rs Recovery	Rs Recovery	Rs Gtrs Rec	Rs Adv. Rec	Rs B_I	Voucher/PSLIP/OFFICE
Basic	9025	D. A.	3249	PF-Sub	1128		Rent-N	118 E1-Man	190 005 BANK PAYMENT
SCA	200			VPF	4000				
Transp	200			CGIS-C	30				
D. P	4513			I. Tax	300				
Contin	40			Prof. T	185				
Trav. A	788								

Bank Code : 00122 Account No : 01190005033 Gross Pay : 18015 Total Deduction : 5951 NetPay : 12064
Scalecode : 07450-11500 Next Increment Date : 01-JAN-2007 Date of Retirement : 31-DEC-2011 This is a test Payslip

SR. DOM/TSK : TSK Bill For: JUN 2006 QU: 00004 BU: 04504 SEC:*** SL. No: 13 Page No: 5 RPage: 60

DEPT: 030 Empno:

Pays..... Rs A1
Basic 5750 D.
PF-PP 100 SC
TR
D.

Attested
21/8/06

Attested

21/8/06
R.R. Officer
In-charge of Pay & Accounts
W. E. Railway, Thnsakia

Bank Code : 0010
Scalecode : 050

Empno 01938277 Empname: MRS ROWJEE HAZARIKA F/H: P. N. HAZARIKA

Design: SRCLK R/Pay: 5000 DAYS: Pd=30.0 Unpd=0.0

Rs	Allowance	Rs
5000	D A	1800
125	SCA	120
	D. P	2500

Recovery	Rs
PF-Sub	625
CGIS-C	300
LIC/DB	275
Prof. T	125
S/DEPO	100

s	Qtrs	Rec	Rs	Adv.	Rec	Rs	B_I	Voucher/PSLIP/OFFICE
	Rent-N	118	El-Man	190	005	BANK PAYMENT		
		CCS LO		1292	017			

Bank Code : 00123 Account No : 01190045266 Gross Pay : 9545 Total Deduction : 2759 NetPay : 6786
Scalecode : 04500-07000 Next Increment Date : 01-MAY-2007 Date of Retirement : 30-NOV-2027 This is a test Payslip

DR. DOM/TSK TSK Bill For: JUN 2006 QU: 00004 BU: 04504 SEC: *** SL. No: 3 Page No: 3 RPage: 58

DEPT: 020 Empno.: 03033338 Empname: AMULYA KR DOLEY F/H: JOGEN CH. DOLEY Desig: TI/1 R/Pay: 9025 DAYS: Pd=30.0 Unpd=0.0

Bank Code : 00031 Account No : 01190005870 Gross Pay : 17657 Total Deduction : 8199 NetPay : 9458
Scalecode : 07450-11500 Next Increment Date : 01-MAR-2007 Date of Retirement : 30-JUN-2013 This is a test Payslip

SR. DÜRT/TSK

DEPT: 020 Emp no

Pays	Rs	AI
Basic	6950	D.
PP-FP	150	SC
		Tr
		D.

Bank Code : 0012
Scalecode : 050

SR DDM/TSK

SEPT 020 Empire

Pays.....	Rs	A
Basic	4000	B
PP-FP	60	C

After fecal sample 1/7/81 ob

Attested

10

DR. DOM/TSK : TSK Bill For: JUL 2006 GU: 00004 BU: 04504 SEC:*** SL. No: 12 Page No: 5 RPage: 60
DEPT: 020 Empno: 04066893 Empname: A R MILLI F/H: S R MILLI Desig: TI R/Pay: 9025 DAYS: Pd=0.0 Unpd=31.0
Days..... Rs Allowance Rs Allowance Rs Recovery Rs Recovery Rs Recovery Rs Gtrs Rec Rs Adv. Rec Rs B_I Voucher/PSLIP/OFFICE
Slipp R/Slip Bill
Prepared by
AR NO 221 dt 8/8/06
Pay - 9025, PF - 1128,
Dp - 4513, PPF - 4080,
DA - 3249, OIS - 90,
SCA - 200, PTax - 300,
Fuel - 200, PTAX - 185
TA - 528 Rent - 118
Contg - 40
Bank Code : 00122 Account No : 01190005033 Gross Pay : 1875 Total Deduction : 5761 Net Pay : 11994
Telecode : 07450-11500 Next Increment Date : 01-JAN-2007 Date of Retirement : 31-DEC-2011 This is a test Payslip

Attested
short
21/8/06
Tinsukia
N. F. Railway, Tinsukia

12

Bank Code : 00123 Account No : 01190045266 Gross Pay : 9545 Total Deduction : 2759 NetPay : 6786
Scalecode : 04500-07000 Next Increment Date : 01-MAY-2007 Date of Retirement : 30-NOV-2027 This is a test Payslip

SR. DOM/TSK : TSK Bill For: JUL 2006 QU: 00004 BU: 04504 SEC: *** SL. No: 3 Page No: 3 RPage: 58

DEPT: 020 Empno: 03033338 Empname: AMULYA KR DOLEY F/H: JOGEN CH. DOLEY Desig: TI/1 R/Pay: 9025 DAYS: Pd=0.0 Unpd=31.0

Pays..... Rs Allowance Rs Allowance Rs Recovery Rs Recovery Rs Recovery Rs Qtrs Rec Rs Adv. Rec. Rs B_I Voucher/PSLIP/OFFICE

Pay -	9025	PF -	1128
SP -	150	MPF -	3000
AD -	4513	GIS -	30
RA -	3249	9TAX -	300
SCA -	200	P/FAV -	185
Tall -	200	Rent -	187
TA -	228		

SUPP R/B bill
Prepared vicle
At 8/1/06
BR NO 221

Bank Code : 00031 Account No : 01190005870 Gross Pay : 17565 Total Deduction : 6830 NetPay : 12735
Scalecode : 07450-11500 Next Increment Date : 01-MAR-2007 Date of Retirement : 30-JUN-2013 This is a test Payslip

Attested
Shri 21/8/06
General Manager
Loco Pilot Personnel
R. F. Railway, Tinsukia

72

रेलवे / Northeast Frontier Railway

२८८-प्राचीन की सम्बन्ध ये स्थित

..... (स्थान के)

卷之二

... कार्यालय के कर्मचारी के लेतन, समयोपरि और भते के भुगतान - ए

मुमुक्षु द्वारा R.B.—C.P. 27

Station situated within the limits of the

Division/District for the wage period from

19

1

July 106

...Date Received in Accounts Office

..... C.A. O's list No

..... Date sent to pay Department

13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37
15. 45. 12. 2. 45. 2. 5. Sub Total	16. 7 (2) a Income Tax Sec. 7 (2) a	17. 7 (2) a Hem Sec. 7 (2) a	18. 7 (2) a Water Right Sec. 7 (2) a	19. 7 (2) a C.C.S. Sec. 7 (2) a	20. 7 (2) a Electric Charges Sec. 7 (2) a	21. 7 (2) a Electric Charges Sec. 7 (2) a	22. 7 (2) a Electric Charges Sec. 7 (2) a	23. 7 (2) a Electric Charges Sec. 7 (2) a	24. 7 (2) a Electric Charges Sec. 7 (2) a	25. 7 (2) a Electric Charges Sec. 7 (2) a	26. 7 (2) a Electric Charges Sec. 7 (2) a	27. 7 (2) a Electric Charges Sec. 7 (2) a	28. 7 (2) a Electric Charges Sec. 7 (2) a	29. 7 (2) a Electric Charges Sec. 7 (2) a	30. 7 (2) a Electric Charges Sec. 7 (2) a	31. 7 (2) a Electric Charges Sec. 7 (2) a	32. 7 (2) a Electric Charges Sec. 7 (2) a	33. 7 (2) a Electric Charges Sec. 7 (2) a	34. 7 (2) a Electric Charges Sec. 7 (2) a	35. 7 (2) a Electric Charges Sec. 7 (2) a	36. 7 (2) a Electric Charges Sec. 7 (2) a	37. 7 (2) a Electric Charges Sec. 7 (2) a		
150. 4513. 3214. 91	20.0/-	200. 228.		17565/-	1128/-	3000/-	30.	300/-	85	187/-	4820/-	12735/-												
4513. 3214. 91	200. 528. 40/-	200. 528. 40/-	17755. 1128. 4000/-	30. 300. 186	118. 5761. 11994.																			5811/Hijuganj/TSK.
150. 9026. 6498. 400/-	400. 756. 40/-	35320. 2256. 7000/-	60. 600/-	370. 305. 10598. 26729.	370. 370. 10221. 25099.																			0119000870 5811/main.Banch/DAK 01190005033

John R. Linn

P. T. A. - 375

3751

Alf est ée

Rate amount Payable Rosen (Twenty Four Thousand Seven
hundred Twenty nine) only Through Bank

七

23-

पूर्वोत्तर लाङ

Pay for Salaries, Overtime and Allowance of the employees of Office Department

Regular Salary Bill for

2 Pay Clerk No: _____ Pay Bill No: _____ Date Despatched: _____

B&Q NO- 178 At 20/7/06

Allocation

Rly Div

6-240-01- 27225
02- 6498-
13- 400-
07- 500-

PF -	2256,
YPF -	700.0,
918 -	60,
97m -	600,

I certify that the Salaries

केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Officer

24 A.D.

गुवाहाटी न्यायपीठ
Guwahati Bench

15

A. Narayanan

President
Per. Secy.
P.U. B.L. T.M.

87/88
Date: 26/07/2006

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

C.P. No. 18 of 2006

O.A No. 161 of 2006

Shri Amulya Kumar Doley & Ors

-Vs-

Union of India & Ors.

IN THE MATTER OF

Show-Caused reply filed by the
Respondent No. 3.

Rept. No. 7
D. Sircar
11/7/2006

File
D. Sircar
11/7/2006

- 1) That a copy of the C.P. has been served on the respondent and the respondent has gone through the copy of the C.P. filed by the applicant and has understood the contents thereof.
- 2) That save and except the statements which are specifically admitted herein below, other statements made in the C.P. are categorically denied. Further the statements which are not borne on records are also denied and the applicant is put to the strictest proof thereof.
- 3) Hon'ble Tribunal vide their order dt. 29-6-06 disposed of the application with the direction to the applicant to submit a comprehensive representation before the 2nd respondent within two weeks from the date of judgement/order and on receipt of such representation the said authority shall consider the same along with

Contd... P/2..annexure..

-2-

annexure-VI & VIII to OA and harmonise these two orders with safety aspect etc. and take a decision therein keeping in mind the above observation and passed appropriate order within two months thereafter.

Hon'ble Tribunal also directed the respondents that in the interest of justice these Tribunal by way of interim measure directs that status quo as on 20-6-2006 shall be maintained so far as the applicants are concerned and they will be permitted to continue on the same post till the compliance of the Hon'ble CAT's order dt. 29-6-2006 in OA No.161/06.

4) To honour the Hon'ble Tribunal's above order the respondents maintained status quo so far the applicants are concerned. They were permitted to continue on the same post as it is evident from the records. The applicants are working as TI. As their works are inspectorial in nature they need not to sign in daily attendance register. They have to submit their master roll for their salary. They were paid the salary through regular salary bill upto June' 2006. As the incumbents against the posts, the applicants were held ^{up} had been joined, the applicants were paid their salary for the month of July' 2006 through supplementary Regular Salary bill. Hence as per Hon'ble Tribunal's order dt. 29-6-06, status quo as on 20-6-06 have been maintained so far as the applicants are concerned and they are permitted to continue on the same post as TI. As such the allegation leveled against the contemners are totally baseless and same are not correct at all. It is stated that the applicants only with the sole purpose to make out a case suppress the material facts before this Hon'ble Tribunal with an ulterior motive and as such appropriate suo-moto proceeding is required to be initiated against the applicants and to punish them severely while dismissing the present contempt petition.

Contd...P/3.. 5)..

EX

=3=

5) That the respondent begs to state that there is no intension on his part to violate any direction passed by the Hon'ble Court and he places an unconditional apology for the act done by him unknowingly if any with an assurance not to repeat the same in future.

AFFIDAVIT

I Shri A. Narayanan aged about 36 years, resident of Tinsukia in the Dist. of Tinsukia (Assam) do hereby solemnly affirm and state as follows.

1. That I am the, Divisional Personnel Officer under N.F. Railway, Tinsukia Division, Tinsukia, Assam and as such well acquainted with the facts and circumstances with the case and also competent to swear this affidavit.
2. That the statement made in this affidavit and in the accompanying petition, in paragraphs 1 to 5 and _____ are true to my knowledge and the statements made in paragraphs 4 are matters of records and rests are my humble submissions before the Hon'ble Tribunal.

And I sign the affidavit on this the 20th day of August 2006.

DEPONENT

Identified by

Abna Dutta

Advocate's Clerk.

A. Narayanan
राज्य सेवा अधिकारी
Sr. Divisional P.O. n.

कृष्ण रेल, तिनसुकिया
N.F. Rly. Tinsukia

Solemnly affirmed
and declared before
Shri Subrata Datta, Advocate
on the 20th August 2006

Subrata Datta
Advocate
20/8/06

Salary in favour of Shri A.K.Doley TI/TSK and Shri A.R.Milli TI/MJN at TSK for the month of July/2006 has already been drawn and passed under BR.No.221 dated 08-08-06 bearing A.B.No.51000816 dated 09-08-06 and Co 7 No.500611 dated 09-08-06 For Rs.12,735/- AND Rs. 11,994/- respectively.


17/8/06

(N.K.Sutradhar)

APO/II/TSK.

For Divl.Railway Manager(P)

N.F.Railway, Tinsukia

To DR(CE)/TSR.
M.Rly.

Master Roll SN/94

79

Master Roll of Shri Abhiram Milli

Date period from 8th June to 7th July 2006

Name & Designation	Pay Scale	08-6-06	09-6-06	10-6-06	11-6-06	12-6-06	13-6-06	14-6-06	15-6-06	16-6-06	17-6-06	18-6-06	19-6-06	20-6-06	21-6-06	22-6-06	23-6-06	24-6-06	25-6-06	26-6-06	27-6-06	28-6-06	29-6-06	30-6-06	01-7-06	02-7-06	03-7-06	04-7-06	05-7-06	06-7-06	07-7-06
Shri. Abhiram Milli D/Min at TSR D/Min at TSR	Rs. 9025- 040668903 -NC-	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	S	S	S	S	S	S	S	S	S	S	S		

① Dr No. 44/B at NTSR Rly colony is my occupation.
② I was in sick bed from 26-6-06 to 11-7-06 vide Dr. A. Sandilya M.S. M.Ch (Uro)
Dibrugarh, dt - 29-6-06 attached here with this.

Attested

21/8/06
Gangsara Gram Panchayat-II
C.A. Personnel
N. F. Railway, Tinsukia

Abhiram Milli
D/Min at TSR Office
08-7-06

Attendance Particular of Ananya Kumar doby TJSRK week 08.06.06 to
07.7.2006

NAME :- Ananya Kumar Deley

Design :- Traffic Intersections / Junctions

Rate of hay :- 9025/-

8PL Pay :- 150/-

SRPF no : - 03033338.

Bank A/c no - Dibrugarh: - 01900058701
SBI

88	89	109	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39	40
6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	7	7	7	7	7	7	7	7	7	7
P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	ZRTI	ZRTI	ZRTI	ZRTI	ZRTI	ZRTI		

1. Dr no- 711/2 at TSR is under my occupation.

2. From 03.7.2006 to 07.7.06 at ZRTI/AP2J for Refresher Course

Attested side 7/41 - org/mfp. dd. 28.6.06

— Amulyakumar Soley — Signature — TILTC

To
 ✓ DR MPP T8R
 NR Rly.

26-8-06

N
 1

SN/104

81

Muster Roll

Muster Roll of Shri. Abhilash Melli.

Wage period from 8th July to 7th August 2006

Name & Designation	Pay & P.F. No	08-7-06	09-7-06	10-7-06	11-7-06	12-7-06	13-7-06	14-7-06	15-7-06	16-7-06	17-7-06	18-7-06	19-7-06	20-7-06	21-7-06	22-7-06	23-7-06	24-7-06	25-7-06	26-7-06	27-7-06	28-7-06	29-7-06	30-7-06	01-8-06	02-8-06	03-8-06	04-8-06	05-8-06	06-8-06	07-8-06
Shri. Abhilash Melli T9/M.T9at T8K	Rs. 9025/- 040668903 =NC=	S	S	S	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	

① Dr. No. 44/B Type II at NMR is my Occupation.

(2) I was sick w.e.f. 26-6-06 to 10-7-06 under Private Doctor and treatment and applied to S.D.O. T8K for D.F.C. on 11-7-06 (application of 11-7-06 and Doctor certificate attached here with this) but did not issue D.F.C. memo to Rly. Doctor so, I could not ~~submit~~ submit D.F.C. fit certificate issued by Rly. Doctor and attached P.P.M.C. from Private Doctor along with this and joined on 11-7-06 and always present at my T9/Hd 88-T8K w.e.f. 11-7-06. Hence 'P' marked at my Muster Roll.

Attested

21/8/06
M.P. Melli
... at Personale
T. & T. 202, Tinsukia
E. Railway, Tinsukia

A.R. Melli
T9/M.T9 at T8K
8-8-06

82

SN/105

Attendance Particular of A.K. Doley T/TSK from 08-7-2006 to 07.8.2006 (08.7.2006 to 07.8.06)

Name: - ANWLYA KUMAR DOLEY.

8.8.06

Desgn: - T/TSK.

SN/105

Rate of Pay: - 9025/-

Sp. Pay: - 150/-

Bank A/c No = 01190005870.

SBI Dibrugarh.

SRPN No = 03033338.

July/2006 \longleftrightarrow August/2006

08/7	09/7	10/7	11/7	12/7	13/7	14/7	15/7	16/7	17/7	18/7	19/7	20/7	21/7	22/7	23/7	24/7	25/7	26/7	27/7	28/7	29/7	30/7	31/7	01/8	02/8	03/8	04/8	05/8	06/8	07/8	—
P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	—	

(1) Sr. No - 111/2 at TSK is under my occupation.

(2) From 05.7.06 to 11.7.06 at ZRTI/APDJS for Refresher Course Training vide Dm(O)TSK's No T/41-09/2006
Allotted dt. 28.6.2006.

~~State Employee~~
Person No. 24
2006, Dibrugarh
Railway, Tissaikia

Forwarded to Dm(P) TSK for $\frac{1}{2}$ Please.

— Anwlya Kumar Doley
Signature —

9 20-9.80 400

~~type young~~ showing to visitors

86 | N

amul-ya kuman Deley
mellie / mafie / mafies

ET: T. 2006
All end-use

- 1. ~~an~~ ~~for~~ ~~85~~
- 2. ~~long~~ ~~7/18~~
- 3. ~~long~~ ~~7/18~~
- 4. ~~an~~ ~~for~~ ~~85~~
- 5. ~~an~~ ~~for~~ ~~85~~

Baru 4/240 - 1190005820 - 1981

11/15 → some
distinguishable

1960-10-14 ~~1960-10-14~~ 1960-10-14 1960-10-14
1960-10-14 1960-10-14 1960-10-14 1960-10-14

Jan 26, 1949

68

Bank Code : 00123 Account No : 01190045301 Gross Pay : 14932 Total Deduction : 3937 NetPay : 10995
 Scalecode : 06500-10500 Next Increment Date : ***-***-*** Date of Retirement : 30-APR-2012 This is a test Payslip

SR. DOM/TSK : TSK Bill For:JUN 2006 GU: 00004 BU: 04504 SEC:*** SL. No: 12 Page No: 5 RPage: 60

DEPT: 020 Empno: 04066893 Empname: A R MILLI F/H: S R MILLI Desig:TI R/Pay: 9025 DAYS: Pd=30.0 Unpd=0.0

Pays.....	Rs Allowance	Rs Allowance	Rs Recovery	Rs Recovery	Rs Recovery	Rs Recovery	Rs Gtrs Rec	Rs Adv. Rec	Rs B_I	Voucher/PSLIP/OFFICE	
Basic	9025	D. A.	3249	PF-Sub	1128			Rent-N	118	E1-Man	190 005 BANK PAYMENT
SCA	200			VPF	4000						
Transp	200			CGIS-C	30						
D. P	4513			I. Tax	300						
Contin	40			Prof. T	185						
Trav. A	788										

Bank Code : 00122 Account No : 01190005033 Gross Pay : 18015 Total Deduction : 5951 NetPay : 12064
 Scalecode : 07450-11500 Next Increment Date : 01-JAN-2007 Date of Retirement : 31-DEC-2011 This is a test Payslip

SR. DOM/TSK : TSK Bill For:JUN 2006 GU: 00004 BU: 04504 SEC:*** SL. No: 13 Page No: 5 RPage: 60

DEPT: 030 Empno:

Pays..... Rs A1
 Basic 5750 D.
 PP-FP 100 eSC
 Tr.
 D.

Bank Code : 0010
 Scalecode : 050

alterfect
 17/8/08
 भारत कार्यक्रम अधिकारी
 ASS
 B. F. Railway, Musukia

84

10995

Bank Code : 00123 Account No : 01190045266 Gross Pay : 9545 Total Deduction : 2759 NetPay : 6786
Scalecode : 04500-07000 Next Increment Date : 01-MAY-2007 Date of Retirement : 30-NOV-2027 This is a test Payslip

SR. DOM/TSK : TSK : Bill For: JUN 2006 GU: 00004 BU: 04504 SEC:*** SL. No: 3 Page No: 3 RPage: 58

DEPT: 020 Empno: 03033338 Empname: AMULYA KR DOLEY F/H: JOGEN CH. DOLEY Desig: TI/1 R/Pay: 9025 DAYS: Pd=30.0 Unpd=0.0

Bank Code : 00031 Account No : 01190005870 Gross Pay : 17657 Total Deduction : 8199 NetPay : 9458
Scalecode : 07450-11500 Next Increment Date : 01-MAR-2007 Date of Retirement : 30-JUN-2013 This is a test Payslip

SR. DÖR/TSM

DEPT: 020 Empno

Pays. Rs A.I.
 Basic 6950 D.
 PP-FF 150 SO
 Tr.
 D.

Bank Code : 001
Scalecode : 05

SR. DOM/TSK

DEPT: 020 Empno

Pays.	Rs	A
Basic	4000	B
PP-FP	60	C

R. DOM/TSK

: TSK Bill For: JUL 2006 GU: 00004 BU: 04504 SEC: *** SL. No: 12 Page No: 5 RPage: 60

EPT: 020 Empno: 04066893 Empname: A R MILLI F/H: S R MILLI Desig: TI R/Pay: 9025 DAYS: Pd=0.0 Unpd=31.0

..... Rs Allowance Rs Allowance Rs Recovery Rs Recovery Rs Recovery Rs Gtrs Rec Rs Adv. Rec Rs B_I Voucher/PSLIP/OFFICE

Scipp R/Slip
Prepared vide
ARNO 221 dt 8/11/06

Pay - 9025	PF - 1128
DP - 4513	PF - 4000
AA - 3249	DA - 90
SCA - 200	PTax - 300
TA - 200	PTax - 185
TA - 526	Rent - 118
Conty - 40	

Gross: Pay : 1775 O Total Deduction : 5761 O NetPay : 11994 O
Bank Code : 00122 Account No : 01190005033
Telecode : 07450-11500 Next Increment Date : 01-JAN-2007 Date of Retirement : 31-DEC-2011 This is a test Payslip

Attested
21/8/06
RERO GROUP OF COMPANIES
Assistant Personnel
G. S. A. & P. Department
B. F. Railway, Thane

Bank Code : 00123 Account No : 01190045266 Gross Pay : 9545 Total Deduction : 2759 NetPay : 6780
Scalecode : 04500-07000 Next Increment Date : 01-MAY-2007 Date of Retirement : 30-NOV-2027 This is a test Payslip

SR. DOM/TSK : TSK Bill For: JUL 2006 GU: 00004 BU: 04504 SEC:*** SL. No: 3 Page No: 3 RPage: 58

DEPT: 020 Empno: 03033338 Empname: AMULYA KR. DOLEY F/H: JOGEN CH. DOLEY Desig: TI/1 R/Pay: 9025 DAYS: Pd=0.0 Unpd=31.0

Pays..... Rs Allowance Rs Allowance Rs Recovery Rs Recovery Rs Recovery Rs Gtrs Rec Rs Adv. Rec Rs B_I Voucher/PSLIP/OFFICE

Pay -	9025	PF -	1128/-
EP -	150/-	PFPA -	3000/-
AP -	4513/-	SI -	30/-
RA -	3249/-	PTAM -	300/-
SCA -	200/-	PITAX -	185/-
Tall -	200/-	Rent -	187/-
TA -	228/-		

Supp R/B bill
for paroch ride
BRN 0221 At 8/8/06

Bank Code : 00031 Account No : 01190005870 Gross Pay : 17565 Total Deduction : 6830 NetPay : 12735
Scalecode : 07450-11500 Next Increment Date : 01-MAR-2007 Date of Retirement : 30-JUN-2013 This is a test Payslip

Attestation
2/8/06
07140 07140
Assistant Personnel
N. F. Railway, Thane

पूर्वोत्तर लीमा रस्ते/ Northeast

60

Pay for Salaries, Overtime and Allowance of the employees of Office Department Station situat

Regular Society Issue for the Month of

2. Pay Clerk No. _____ Pay Bill No. _____ Date Despatched _____ Date received in Account _____

BQ NO- 178 - Dt 20/7/06

Certified that the salary

Allocation

6-210-01-
02- 6498-
13- 400-
07- 400-

Rly Div

PF	-	2256
YPA	-	7000
915	-	60
39m	-	600

Non Vtly Det

P-5

नोर्थेस्ट रेलवे / Northeast Frontier Railway

— भद्रतात्पर्य की साथ में स्थित

पात्र (स्थान के)

खेलांग के

..... कार्यालय के कर्मचारी ये बेहान, समयोपरि और भरते कड़ भूगतान - पृ

अंगरो यो-सी-यो / R.B.—C.P. 27

.. Station situated within the limits of the

... Division/District for the wage period from

19..... 19

Date received in Accounts Office

... C.A. O's list No

..... Date sent to pay Department

A. Taylor P.P. *same amount Payable Rosen (Twenty Four Thousand Seven hundred Twenty nine) only Throughs Bank*

कालीगंगा
Agent Personale
१० रुपै, रिमुक्या
A. F. Railway, Tinsukia

AD

VAKALATNAMA

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

Contempt Petition Civil No. 18 of 2006
(OA No. 161 of 2006)

Sri A.K. Doley & Ors Petitioner
-Vs-

Sri A. Narayanan & Ors Respondent/Contemner

I/We Sri A. Narayanan, Divisional Personnel Officer of the Northeast Frontier Railway Administration, do hereby appoint and authorize Shri J.L. Sarkar, Rly's S.e. CAT/By to appear, act, apply, plead in and prosecute the above described to file and take back documents, to accept processes of the court to appoint and instruct Counsel, Advocate, Pleader to withdraw and deposit moneys and generally to represent the undersigned in the above described and to do all things incidental to such appearing, applying, pleading and prosecuting for the undersigned SUBJECT NEVERTHELESS to the condition that unless express authority in that behalf as previously been obtained from the undersigned, the Govt. Pleader or any Counsel, Advocate or Pleader appointed by him shall not withdraw or withdraw from or abandon wholly or partly the against all or any of the opposite parties or enter into any agreement settlement or compromise whereby the case is/ are wholly or partly adjusted or refer all or any matter or matters arising or in dispute therein to arbitration PROVIDED THAT in exceptional circumstances when there is not sufficient time to consult such appropriate Officer of the Govt. of India and an omission to settle or compromise should be definitely prejudicial to the interest of the opposite parties the said Advocate/Pleader/Counsel may enter into any agreement, settlement or compromise thereby the Civil Rule/proceedings is/ are wholly or partly adjusted and in every such case the said Advocate/Pleader/ Counsel shall record and communicate forthwith to the undersigned the special reasons for entering into the agreement, settlement or compromise.

I/ We hereby agree to ratify all acts done by the aforesaid Shri J.L. Sarkar, Rly's S.e. CAT/By in pursuance of this authority.

IN WITNESS WHEREOF these presents are duly executed on this
20th day of August 2006.


(Sri A. Narayanan)

Divisional Personnel Officer
N.F. Rly. Divisional Personnel Officer
N.F. Rly. Divisional Personnel Officer

मुख्य नियुक्ति
M.P. Rly. Divisional Personnel Officer